Suppl. Cause List No. 1 Sr. No. 08

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

Bail App. No. 42/2016

Daya Krishan ...Applicant

Through:-Mr. Ashok Sharma, Advocate

v/s

State of J&K ...Non-applicant

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

Learned counsel for the applicant seeks to withdraw the present application. The prayer is granted.

The bail application is, accordingly, dismissed as withdrawn.

(PUNEET GUPTA) JUDGE

Jammu 10.06.2020 Shammi

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No